served as a Member of the Railway Corruption Enquiry Committee and Central Board of Film Censors. Dr. Barlingay served as Health and Education Minister for six years from 1946 in the erstwhile Madhya Pradesh Government.

During his membership of the House from 1952 to 1962 Dr. Barlingay expressed himself vigorously and with conviction. He actively participated in the major debates in the House and his speeches reflect his erudition and scholarship.

We deeply mourn the passing away of Shri G. D. Tapase and Dr. W. S. Barlingay.

I request Members to rise in their places and observe silence as a mark of respect to the memory of the departed.

(Hon. Members then stood in silence for one minute)

MR. CHAIRMAN: Secretary-General will convey to the members of the bereaved families our sense of profound sorrow and deep sympathy.

REFERENCE TO EARTHQUAKE VICTIMS IN UTTARKASHI DIS-TRICT OF UTTAR PRADESH

MB. CHAIRMAN: Honourable Members are aware that major parts of North India were rocked by a devastating earthquake of very high intensity on the night of October 20, 1991 which has left behind a trail of death and destruction. Though the earthquake was felt in North India, it has caused great loss of life and property in Uttarkashi District of Uttar Pradesh. Hundreds have lost their lives and many houses have perished resulting in grievous injuries to countless others.

The Government and other agencies have swung into action on a war-footing to lessen the misseries caused by the earthquake. Our hearts go out to the next of kin of those who have lost their lives in this calamity. We express our deep sympathy with them in their hour of sorrow. We also pray for the early recovery of those who have suffered severe injuries.

I request Members to rise in their places and observe silence as a mark of respect to the memory of the victims of the earthquake.

(Hon. Members then stood in silence for one minute)

SHRI SUBRAMANIAN SWAMY (Uttar Pradesh): Government should be asked to speed up the relief work. There is hardly any relief work going on in Uttarkashi.

MR. CHAIRMAN: Now, Question No. 1.

SHRI MENTAY PADMANABHAM (Andhra Pradesh):*

MR. CHAIRMAN: No, nothing of it will go on record. I have called Question No. 1.

SHM MENTAY PADMANABHAM:*

MR. CHAIRMAN: No, nothing will go on record. We cannot raise questions of election in this House. It is outside the jurisdiction of this House.

SHRI MENTAY PADMANA. BHAM:*

MR. CHAIRMAN: No. You are raising issues which are not relevant to this House.

SHRI SURESH KALMADI (Maharashtra)

MR. CHAIRMAN: Please sit down ... (Interruptions) ... I have already explained to Ms. Chowdhury that this matter does not relate to this House and we cannot raise it ... (Interruptions) ... There is no use raising it. You all know that the Question Hour

^{*}Not recorded.

5

is there and all this shouting is wrong ... (Interruptions)... It is harmful to the working of the House ... (Interruptions) ... Mr. Padmabham, you are the leader of a party, the Telugu Desam Party. You know that there are rules ... (Interruptions).. In any case if you want that the Question Hour should be suspended, that is a different story, then I will decide. But at the present moment the Question Hour has precedence over all other things and so please take your seat... (Interruptions)...

SHRI S. S. AHLUWALIA (Bihar): *

SHRI MENTAY PADMANA-BHAM:*

MR. CHAIRMAN: You see (Interruptions) ... it is Question Hour now ...(Interruptions) ... There are convention and let us observe those conventions. .. (Interruptions)... The conventions do not permit anything else during the Question Hour...(Interruptions) ... You can raise any issue later ...(Interruptions) ...No., nothing. I say that nothing will go on record. If you are doing it for the Press ... '(Interruptions) ... You can do it in a much better way. You can go and meet them and talk to them about this... (Interruptions) ... But there are some traditions and conventions in this House. I am only appealing to your good sense ... (Interruptions) ... and I am not going to say anything more. I appeal to your good sense... (Interruptions)... I hope you have some good sense.. . (Interruptions) ... As I said, nothing else will go on record. Question No. 1. Mr. Suresh Pachouri.

ORAL ANSWERS TO QUESTIONS Sophisticated Arms to Madhya Pradesh to Tackle Naxalite Menace

- *1. SHRI SURESH PACHOURI: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether it is a fact that the Government of Madhya Pradesh has

requested for more sophisticated we apons from the Central *Government* to tackle the nexalite menace in the State:

- (b) if so, the action taken therein;
- (c) whether the State Government has also sought more battalions of armed forces for the same purpose;
- (d) if so, whether Goverament have taken any decision in this regard; and
- (e) whether Government propose to issue directions to the State Government to curb the naxalite menace and exploitation of poor tribals in the State?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) Yes, Sir:

- (b) The requirements of State Police Forces, including Madhya Pradesh, for sophisticated weapons are met depending upon the requirements of the State Police Forces and para-military Forces of the Union, vis-a-vis the availability of weapons and also the prevailing law and order situation in other States/UTs.
 - (c) No, Sir.
 - (d) Does not arise.
- (e) The policy of the govern-ment is to deal firmly with the extremist elements in the country, and simultaneously step up socio-economic development fa the affected areau, to redress the genuine grief-vances of the local people. All possible assistance is being provided by the Central government to the affected states in this respect.

श्री सुरेश पत्नीरी : मानतीय सभापति सहोदय, मध्यप्रदेश में शादिवासी बहुत्स श्रंचल में नक्सलवादियों की गतिविद्यां बढ़ने की वजह शादिवामियों का शोचण है और जिसे रोने में राज्य सरकार पूर्णतया

^{*}Not recorded.